## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 07/(MAH)/2015 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES:

Mr. Anand Achyutrao Kulkarni

V/s.

Shri Shivsagar Sugar and Agro Products Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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۲.	Rajendra_O. Patil		401
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4 1	Salypy of R. Kakacl		
5. 1	Anand. A-Kulkarni	Petitioner No.1. Petitione	AAhm
	or G.R. Surgavania	Petition	46.
	Advocage C.L.J.	needs, Petitional	* Recount
(3)	V. S. patil.	gotillener,	V-SPOJE

## Order

## CP. No. 07/397-398/NCLT/MB/MAH/2015

The Petitioner Counsel is present. Respondent Counsel is present. R-2 is present-in-person, giving an undertaking that he will refund Rs. 24,71,920/- as per order dated 24.04.2015 within 21 days hereof, he is accordingly directed by this Bench.

As to completion of pleadings, since the Respondents' side so far has not filed reply, they are peremptorily directed to file reply within 21 days hereof by supplying copies to other side two days before hearing. The Petitioner is at liberty to file Rejoinder, if any, within two weeks thereafter.

For the Respondents' side submitted that there is another matter connected to this Company Petition, Registry is hereby directed to post Company Petition No. 114/2014 along with this Petition.

List this matter on 15.09.2016.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical)

Dated: 19th August, 2016.